

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 2320-2321 OF 2010

RAMESHWARA HOMES & APARTMENTS (PVT.) LTD. Appellant(s)

VERSUS

MANOJ LAL SEAL & ORS. Respondent(s)

J U D G M E N T

KURIAN, J.

1. The parties approached this Court with certain grievances regarding arbitration. During the pendency of these appeals before this Court, it is heartening to note that the parties have arrived at an amicable settlement of the entire disputes. They have also filed a memorandum of settlement dated 11.05.2017 along with I.A.No. 43908 OF 2017.

2. Accordingly, these appeals are disposed of in terms of the memorandum of settlement dated 11.05.2017. The settlement shall form part of the decree.

No costs.

.....J.
[KURIAN JOSEPH]

.....J.
[R. BANUMATHI]

New Delhi;
September 01, 2017.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 2320-2321/2010

RAMESHWARA HOME

Appellant(s)

VERSUS

MANOJ LAL SEAL & ORS.

Respondent(s)

Date : 01-09-2017 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MRS. JUSTICE R. BANUMATHIFor Appellant(s) Ms. Anne Mathew, Adv.
Ms. Suman Jyoti Khaitan, AORFor Respondent(s) Mr. Sumit Goel, Adv.
Ms. Sonal Gupta, Adv.
Ms. Anwesha Padhi, Adv.
For M/s. Parekh & Co.

Mr. Pranab Kumar Mullick, AOR

UPON hearing the counsel the Court made the following
O R D E RThe appeals are disposed of in terms of the signed
non-reportable Judgment.

Pending interlocutory applications, if any, stand disposed of.

(JAYANT KUMAR ARORA)
COURT MASTER(RENU DIWAN)
ASSISTANT REGISTRAR

(Signed non-reportable Judgment is placed on the file)